

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 111
IA-1950/2024I, IA-1936/2024
IN
IB-495(ND)2017

IN THE MATTER OF:

M/s. Impex Services India Pvt. Ltd. Petitioner/Applicant
Vs.
M/s. SSMP Industries Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 25.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)
HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Liquidator : Mr. Harshit Ratra, Mr. Chandan Dutta, Advs.

ORDER

IA-1950/2024

In compliance with the order dated 02.04.2024 the Applicant has filed the present application seeking to take on record the pleadings including written synopsis.

A copy of the application in CA-292/2019, the same is taken on record.

IA-1950/2024 **disposed of.**

IA-1936/2024

The 19th Progress Report filed by the Liquidator is taken on record, subject to all just exceptions.

IA **disposed of.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay